



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 753 of 2005

Applicant(s) Somanath Singh Respondent(s) Union of India & others
Advocate for Applicant(s) Mr. T. Rath. Advocate for Respondent(s) _____

NOTES OF THE REGISTRY

I. P.O. of R.S.S of dated
Copy Served.
Defects pointed out
in Scrutiny may
kindly be seen.
For favour of
Registration/ Considera-
tion please -
as per memo

2.9.05
S.O. (D)

Note in Scrutiny
sheet may be seen
Dh. 2.9.05

Regd. 06.09.05

Dr 6/9/05

ORDERS OF THE TRIBUNAL

REGISTER

6/9/05
Registr.

Order dated 8.9.05

By filing this O.A. under Section 19 of the Administrative Tribunal's Act, 1985, the Applicant, a retired Overseer Mails, has raised a grievance that his pension has not been fixed properly (as a result of which he is getting a less amount of monthly pension).

(2) He has also challenged the direction of the Respondents to deduct an amount of Rs. 17,490/- from his BCRG. It appears under Annexure-A/2, the Applicant has preferred an appeal before the CPMG, Orissa on 26.8.04. It is the positive case of the Applicant that although more than a year has lapsed in between, the Appellate Authority/CPMG,

Notes of the Registry

Orders of the Tribunal

for Admixture
with Interim
Order - Copy served.

DS
J/9/05
Brewer

Order of 8.9.05

Copy of Order with
the notices may be
sent to all respondents
and may be given to
both the counsels.

AB
12.9.05

JN
12/9/05
S.O.T

Orissa has not yet redressed his grievance as raised in his appeal/representation under Annexure-A/2 dtd.26.8.04.

③ In the aforesaid premises, after hearing Mr.R.Rath Ld.Counsel appearing for the Applicant and Mr.U.B.Mehapatra, Ld.Sr.Standing Counsel representing the Union of India (on whom a copy of this O.A. has already been served) this case is disposed of with a direction to the Respondents (especially the Res.No.1/CPMG,Orissa, Bhubaneswar) to closely examine the grievance of the Applicant (pertaining to fixation of his pension and deduction of gratuity) as raised in his representation under Annexure-A/2 and in this O.A., within a period of 60 days from the date of receipt of a copy of this order.

④ While disposing of this case, liberty is also hereby granted to the Applicant to make a further representation to the CPMG,Orissa, Bhubaneswar within a period of next 10 days.

⑤ Send copies of this order to the Respondents along with ^{Copies of the O.A.} notices and free copies of this order be also handed over to the Counsels appearing for both the parties.

Member (J)

Labai
08/09/2005